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WA-1860-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 6<sup>th</sup> OF JANUARY, 2026WRIT APPEAL No. 1860 of 2025*MAHENDRA MOHAN SHRIVASTAVA**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

*Shri Anuj Pathak - Advocate for the appellant.*

*Dr. S.S. Chouhan - Govt. Advocate for the respondents/State.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel appearing for the appellant submits that appellant has not been paid salary since passing of the interim order dated 04.07.2025 till the date of joining the place of posting despite the fact that he was still working in the original office.

2. Learned Government Advocate for the State submits that since the Service Book of the appellant stands transferred after the transfer of the appellant, the salary shall be paid by the transferred office.

3. In view of the above statement, the appeal is disposed of with the direction to the transferred office to disburse the salary of the appellant.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

